

SHRI MOHD. SHAFI QURESHI (Anantnag): I have received a letter from the Lok Sabha Secretariat stating that it is a State subject and that it cannot be permitted to be taken up under rule 377. But the same subject has been allowed to be taken up by another Member....

MR. DEPUTY-SPEAKER: It must have been put in a different form to involve the Centre also. You must be very careful while writing the statement.

SHRI MOHD. SHAFI QURESHI: The only difference was that the man was killed.

MR. DEPUTY-SPEAKER: Shri Bhanu Pratap Singh.

की सम्बन्धित वस्तु (हाजीपुर) इसी सम्बन्ध में एक व्यवस्था का प्रश्न है। 77 हम लोग यहाँ पढ़ते हैं उस का मंत्री महोदय की तरफ से जवाब नहीं दिया जाता है। उस पर किसी तरह की कार्यवाही की जाती है या नहीं ?

MR. DEPUTY-SPEAKER: I am not entertaining any more point of order. I have called Mr. Bhanu Pratap Singh to move his motion.

12.47 hrs.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to move*:

"That the Bill to provide for the temporary taking over, in the public interest, of the management of certain sugar undertakings in certain circumstances, be taken into consideration".

With a view to ensure the timely commencement of crushing operations

for the current sugar year 1978-79, which began on October, 1, 1978, and to ensure the clearance of the accumulated cane arrears, an Ordinance was promulgated on November 9, 1978, empowering the Central Government to take over, for a specified period, in the public interest, management of defaulting sugar undertakings. The Bill before the House is to replace the Ordinance and I move that the Bill be taken up for consideration by the House.

Hon. Members may recall making of a policy statement by my colleague, Shri Barnala, on August 10, 1978, announcing the Government's decision removing controls on prices, distribution and movement of sugar with effect from August 16, 1978. The Government had taken these measures primarily in view of the large sugar availability in the system, record production of about 65 lakh tonnes of sugar in 1977-78 season and the need to step up the consumption of sugar further. The House will be happy to know that domestic consumption of sugar in the sugar year that has ended on September 30, 1978, amounted to 44.9 lakh tonnes registering an increase of nearly 20 per cent over the previous year. This is a record not only for sugar but perhaps for any other commodity in respect of sharpest increase in domestic consumption in a single year. The sugar prices have also been ruling at very subdued levels since the decontrol of sugar. As against the range of Rs. 310 to Rs. 355 per quintal for free sale sugar immediately prior to the announcement of decontrol of sugar, they have come down to a level of Rs. 216 to Rs. 246 per quintal as on November 25, 1978. Domestic consumption of sugar is also slated to rise significantly further and an indication of this is already available from the situation that has obtained since decontrol. In the first two full months after decontrol, namely, September and October, 1978, domestic consumption was of the order of

* Moved with the recommendation of the President.

9.7 lakh tonnes as against 7.2 lakh tonnes in the corresponding period last year.

Alongside these favourable factors, there was also a disquieting trend of mounting increase in the arrears of cane prices despite the efforts of the Government to liberalise the availability and terms of bank credit. The arrears of cane price for 1977-78 sugar season, as at the beginning of the 1978-79 sugar season on October, 1, 1978, amounted to over Rs. 58 crores. This constituted 6.7 per cent of the price due for the cane purchased in the last sugar season and as against the level of 2.5 per cent due in the corresponding period in the previous year. As at the beginning of November, 1978, the arrears have come down somewhat to Rs. 46.56 crores, but still the Government consider them to be very high necessitating early clearance.

Follow up action under the Ordinance has already been initiated. The Rules thereunder have been issued on November 13, 1978 and also laid on the Table of the House. Notices have already been issued to 160 sugar undertakings to show cause as to why their management should not be taken over by the Central Government under the Ordinance. Of these 120 have been covered by notices under the criterion of delayed start and 6 in respect of cane arrears while 34 undertakings are covered by both the criteria.

From what I have stated, it will be seen that the Bill seeks to protect the interests of the consuming public, as also the sugarcane growers and to maintain production and availability of sugar, which is an essential commodity. As such I commend the Bill for the consideration of the House and its early passing.

MR DEPUTY SPEAKER: Motion moved.

That the Bill to provide for the temporary taking over, in the pub-

lic interest, of the management of certain sugar undertakings in certain circumstances, be taken into consideration."

SHRI VINAYAK PRASAD YADAV (Saharsa): I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st December, 1978." (1)

SHRI A. R. BADRI NARAYAN (Shimoga): A situation has arisen in this country which necessitates the hon. Minister for Agriculture to bring this Bill before this House. There has been excessive sugar cane production in the country, thanks to the various schemes adopted for improving production in the sphere of agriculture by the then government and now a situation has arisen where about 65 lakhs tonnes of sugar cane are now grown in this country. Nearly about a third of this excessive production has been more than the capacity of the country to consume. I personally think this situation should have been anticipated by the government. When there is an excess production and the cost of production has gone up so high and when the excise duties are also high and the cost to the consumer has gone very high, the government should have anticipated what we should do with this surplus sugar that is grown in the country. I think the government should have anticipated this excess and should have thought well in time to see that this is exported to countries outside. Now there is a terrible glut in the sugar market and the sugarcane growers as well as the sugar mills have been put to a very, very difficult situation. The solution for the situation should have been that the government should have thought about it well in advance and they should have exported sugar in sufficient quantities. I may tell even now that the sugar that has got to be exported has not been done so be-

[Shri A. R. Badri Narayan]
 cause the S. T. C. has been very very
 tardy in sending the sugar outside our
 country. v

This is the situation now. What have we got to do under such circumstances? There is a disease and that disease has got to be remedied. Does the Government think that this preventive measure of taking over the mills will solve the difficulties? So, this remedy which the Government has thought of, that is, to take over the mills and to run them, is a remedy worse than the disease. Suppose when the millowners are faced with a situation like this, you compel them and ask them to work. What happens? What is the disease? How should we set it right? You should have thought about it well in advance. Instead of thinking like that, why should you coerce them to a particular course of action? Also what the Government has got to consider is: whether they could do anything, either to reduce the excise duty and devise ways and means of reducing the cost of production. There are other remedies that Government should think of rather than to take over these mills. Suppose you take over the mills. What happens? How to pay back the arrears accumulated which run to the extent of Rs. 53 crores? You have also got to pay off the losses which every year you are going to incur and how would you rehabilitate the sick mills? You have to pay for the labour. After all, you do that. What is going to happen? How would you solve this problem? By taking over the Mills or by forcing them to act in a particular manner how would you remove the hurdles or, the difficulties or handicaps that the sugarcane growers or the sugar mills face. So, I would suggest that the remedy is not to take over the mills but to find out the causes for this state of affairs. We are all very happy that our farmers have taken to progressive methods of agricultural production; they should get sufficient price for their sugar-

canes. The cost of manure has gone up; the cost of cultivation has also gone high. Such being the case, you must think of reducing the excise duty. If such ameliorative measures are taken, perhaps, it would be possible to face competition. So, I would suggest that you think of how best to reduce the cost of production so that the consumers also are not put to difficulties. You think of exporting this outside this country. This is a matter which has got to be thought of very seriously and not summarily disposed of by saying that you are taking over the mills and you are trying to clear the arrears and all that. It is a commitment which is too much for the exchequer of this country. You have thought of a Bill and no doubt you want to get over this situation which the country is facing. But, as I told you just now, this is not a remedy. The remedy lies elsewhere. You have to find it out and it is for a body of experts to go into this question and see how best to reduce the cost of production and how best to decrease the cost of marketability of sugar and also to see that we do not take over the sick mills and place ourselves in a condition much worse than the sugar millers who have been pushed to the corner on account of this serious situation. So, I commend that if this Bill is passed, you would make use of it as a rod to threaten the mill owners that if they misbehave you will take over; but taking over itself is not a remedy.

13.0 hrs.

So, Mr. Deputy Speaker, Sir, this Bill which has been brought has not been well-conceived. It should have been thought of in a more detailed manner and proper remedies should have been thought of.

श्री ब्रजभूषण तिवारी : (खलीलाबाद) : उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हूँ। एक मायने में सरकार ने इस बिल को ला कर केन-ग्रोअर्स के हित में और जो चीनी उद्योग है उस के हित में एक महत्वपूर्ण कदम उठाया है, क्योंकि, मान्यवर, अभी जो चर्चा चली कि अपने देश में और खास कर उत्तर प्रदेश और बिहार के इलाके में गन्ना किसानों की भाज बढ़ी

सूचीय विधि है। सभी की 40-45 करोड़ रुपये के करीब यथा किसानों का यन्त्रों के खान का खजाना है, जिसमें 34 करोड़ यन्त्रों का खजाना रह गया है और उसमें जो केन्द्र सरकार में 20 करोड़ रुपये रुपये के बिना, ताकि जो को-ऑपरेटिव के आधार पर विकसित करती है या जो कृषिगत सरकार के कब्जे में है, इन की तरह जो किसानों के यन्त्रों का खजाना है, उस का पुनर्गठन करके और बहुत सिलसिला बढ़ाकर चलता रहा जो किसानों के ऊपर बोझों को दूर रखे—एक तरह तो यन्त्रों का जो खान तय होता है, उसमें भी प्रधान्य और दूसरी तरह जो खान तय हो गया और यथा किसानों ने मिलों को बिना, उस के बाद भी उस खान का पुनर्गठन नहीं हो पाया है। इस के लिए सरकार को कोई जवाबदेही नहीं है—यह बड़ा विचित्र नियम है कि किसानों को बैंक में या सरकार की तरह जो बैंक हो, वे निष्-आर्थिक सब का पुनर्गठन कर देते हैं, अपना आर्थिक निष्कल लेते हैं और उस के बाद यह पुनर्गठन होती है या इन को कम्प्लिमेंट होता है, तब तो यन्त्रों के खान का किसानों को पुनर्गठन हो जाता है, बरना वह रोक लिया जाता है। यह स्थिति ज्यादा दिन तक कैसे चलती थीर बात और से जो हमारे उत्तर प्रदेश के पूर्वी इलाके और बिहार के इलाके हैं—वहाँ की मिलों की हालत तो और भी ज्यादा दयनीय है। वे मिलें 100 वर्ष से ऊपर की हैं, इन का प्रोडक्शन लगातार घटता गया है, इन की मशीनें बहुत पुरानी हो गई हैं, खराब हो गई हैं—इस के कई कारण हैं एक तरह इन की प्रोडक्शन गिरने का कारण इन की पुरानी और घिसी हुई मशीनरी है, दूसरी तरह जो पिछली सरकार की थी, जनता पार्टी के धाने से पहले जो सरकार थी, वह नीति के मामले में साफ नहीं थी, कई मुद्दों से बीना करती थी। कभी कहा गया कि इन मिलों का राष्ट्रीयकरण करेंगे, कभी कहा गया कि इन मिलों का समाजीकरण करेंगे, कभी मिल मालिकों से चुनावों में चन्ने के रूप में रखवा लिया गया। इस तरह से इन को बूट करने की पूरी छूट दे दी गयी। जब नीति में द्विविधा हो, सकल्प में द्विविधा हो तो उस का प्रसर बहुत से मिल मालिकों पर भी हुआ। इस डर से मिल मालिकों ने और सरकार द्वारा जो तमाम प्रकार की उन्हे छूट दी गयी, उस के चल पर उन्हीं ने उस पैस का इस्तेमाल बजाय मिलों के प्रावृत्तिकीकरण में करते, उन्हीं ने दूसरे वंशों और रोजगार में किया। इस तरह से बीनी मिलें बँटार होती रहतीं। बहुत सी मिलों से वे मशीनें भी निकाल कर ले गये।

अब मान्यवर, सवाल यह उठता है कि धरार यह स्थिति बनती रही तो इस का परिणाम क्या होगा। इस का सब से पहले प्रसर किसानों पर पड़ता है। दूसरा प्रसर यह होता है कि सरकार इन को स्वयं माडरेनाइज करे या इन मिलों को मरने दे। प्रसर ये मिलें मर जाती हैं तो इस का प्रसर भी वहाँ के किसानों पर पड़ता है, गांव की प्रार्थ व्यवस्था पर पड़ता है। एक यही फ्रीस काप है जिस के चल पर वहाँ का किसान अपनी आर्थिक हालत को मुघार सकता है।

मान्यवर, मन्ना एक पेरिजेशन कमीषिटी है। धरार समय पर यन्त्रों की पैरा नहीं जाता है तो वह बर्बाद हो जाता है। पिछले साल यन्त्रों दुरुप का बला पला गया था—क्योंकि मन्ना मिलें पर नहीं बनीं। कपस की

तो एक जगह से दूसरी जगह से धाना था सकता है या पुष्पाया वा सकता है अगर यन्त्र एक जगह से दूसरी जगह पुष्पाया करिण होता है। मन्ना कीविए पूर्वी उत्तर प्रदेश में मिलें बरस हो जाती हैं तो वहाँ का यन्त्र हम दूसरी जगह नहीं पुष्पाया सकता है। प्रसर वहाँ की मिलें बरस हो जाते, मर जाते तो इस का प्रसर वहाँ के किसानों पर पड़ता है।

मान्यवर, 1965 में एक सेन सुगर इन्क्वायरी कमीशन बिठाया गया था उस ने भी हमारे इलाके की मिलों के बारे में कहा है। उस ने जो कहा है वह मैं नीट करता हूँ—

"The Sen Sugar Enquiry Commission, 1965 has clearly said that it is a paradox that the Southern industry owes its growth and development to the favourable pricing policy and other governmental measures. The growth of the Southern industry had been at the cost of the Northern Sugar factories. It was given many advantages and the Government had held it in many ways for realisation of better sugar prices than the Northern Sugar industry."

It is true that sugar factories in North are situated very closely to each other and because of the lack of development work on cane, road, drainage and irrigation, the availability of cane to each factory could not be increased. The lower utilisation of their capacity was the main cause for their financial assistance."

यह सारी स्थिति उस ने बताया है। हमारे वहाँ यन्त्रों का उत्पादन बहुत प्रच्छा होता है। मैं धाप को बाद बिलाना चाहूंगा कि उत्तर प्रदेश में मेरा बिलाना बली नम्बर एक पर है वहाँ कि यन्त्रों का सब से प्रच्छा उत्पादन होता है। बिहार में हरिनगर की नम्बर एक पर जाता है। वहाँ भी सब से प्रच्छा यन्त्रों का उत्पादन होता है। हम इतना यन्त्र पैसा कर के क्या करेंगे प्रसर इस की बपत के लिए, उस की पिराई के लिए, व्यवस्था नहीं होती।

मान्यवर, धाप को जान कर धारण्य होगा कि बिहार और उत्तर प्रदेश में एक भी नयी मिल नहीं बनी है। जो भी सुविधायें इन यन्त्रों में दी जानी थींयिन थीं वे नहीं दी गयीं। इसलिए यह धारण्यक है कि मिलों को मारने के बजाय इसको पुनर्बोधित करने का उपाय ढोया जाना चाहिए। वहाँ धाप को आर्थिक सहायता देनी चाहिये लेकिन पुराने तरीके पर नहीं। इस कमिटेण्ट के साथ धाप सहायता है कि मिलों को मोडरेनाइज करना होगा। प्रसर मिल मालिक इस को करने में अक्षम होते हैं जो निर्वय हो कर इन मिलों के निष्कलेंट की धाप को अपने कब्जे में ले लेना चाहिये। एक और बात की है।

[श्री बबनूच विद्यार्थी]

विषय मिलों को सरकार ने लिया है या जो मिलें रिस्वीवर-विषय में हैं वे भी सरकार के ऊपर एक बोझ बन गई हैं। उन्होंने ने क्या कर के आप को नहीं दिया है। केवल प्राइवेट मिलों पर ही किसानों का गन्ने का बकाया नहीं है बल्कि सहकारी मिलों, सरकारी मिलों पर भी किसानों के गन्ने के काम बकाया है। बाहरे सरकारी मिलों नहीं या सहकारी मिलें हों या प्राइवेट मिलें हों एक नीति आप को साफ तौर पर बतानी होगी कि इन मिलों को किस तरह से मारने-ताना किया जा सकता है इन मिलों से किस तरह से पुरानी मशीनों की जगह नई मशीनें लगाई जा सकती हैं और इस के क्या उपाय हो सकते हैं, यह आप को तय करना चाहिये।

रिस्वीवर का सवाल भी पैदा होता है। रिस्वीवर को बेक कर ही गन्ने के काम भी तय किये जाते हैं। हम सब से भ्रष्टा गन्ना बोयें, गन्ने का भ्रष्टा बीज बोए, भ्रष्टा पानी उस को दें भ्रष्टी खाद दें, भ्रष्टी बिजली प्रावि सब का इंतजाम करें लेकिन अगर मिलों की मशीनें घटिया होंगी, पिछी हुई होंगी, तो वे उतनी रिस्वीवर नहीं दे सकती हैं। अब इस चीज का नुकसान किसान को सहना पड़ता है। इस के लिए कौन जिम्मेदार है। अगर उत्तर प्रदेश सरकार ने साठे बारूट रुपये गन्ने का खाम तय किया है। इस को ले कर बहुत से मिल मालिक हाई कोर्ट में चले गए और स्टे से आए। प्राइव किसान इतना संगठित नहीं है, इतना साधन सम्पन्न नहीं है, बर्ना इस पर भी वह मुकबमा कर सकता था और कह सकता था कि उस का कसूर क्या है, उस के गन्ने का कसूर क्या है। यह जो अन्याय उस पर हर तरीके से और हर स्तर पर होता है यह बन्द होना चाहिये। सरकार को इस के बारे में कोई ठोस कदम उठाने चाहिये।

आप ने डिक्टेटोर की नीति अपनाई। इस नीति का एक पक्ष तो भ्रष्टा है कि चीनी की खपत बढ़ गई है जैसे आप के धाकड़ों से पता चलता है। लेकिन उस के साथ साथ इस का कुछ धसर हमारी मिलों पर और गन्ना किसान पर भी पड़ा है। अगर चीनी को बिल्कुल खुला छोड़ दिया जाए, स्वतन्त्र छोड़ दिया जाए तो उस का परिणाम होगा कि उस की कीमतें बहुत कम हो जायेंगी। जो प्राइव आप ने स्टीपुलेट की थी, जो कीमत आप ने निश्चित की थी 2 रुपये 75 पैसे उस से प्राइव कीमतें बहुत नीचे चली गई हैं, 2 रुपये पचाह पैसे, 45 पैसे 40 पैसे और 35 पैसे तक आ गई हैं। 2 रुपये 75 पैसे में एक्साइज इयूटी, कनवर्शन प्रावि सब टैक्स शामिल थे। अब बूँकि काम बहुत नीचे आ गए हैं इस वजह से मिलों की वित्तीय स्थिति भी बिगड़ी है। महाराष्ट्र की मिलों, दक्षिण भारत की मिलों पर आयकर इस का उतना धसर न पड़ा हो लेकिन बिहार और उत्तर प्रदेश की मिलों पर इस का बहुत ज्यादा प्रतिकूल धसर पड़ा है। अब जो तीन बातें आप कर सकते हैं। पहली बात यह है कि आप रेग्युलेटेड रिस्वीजिज कर सकते हैं। ऐसा नहीं होना चाहिये कि एक ही बार में पूरी मॉन्टि को फ्लड कर दिया जाए। अब तक ऐसा ही हुआ है। जिस का परिणाम यह हुआ है कि काम गिर गए हैं। इस वजह से आप चीनी की रिस्वीजिज को रेग्युलेट करें और इस तरह से आप धानों को बेक कर सकते हैं।

मासिक, टायर, टी इंडस्ट्री में आप एक्साइज इयूटी प्रावि बड़ी और छोटी इकाई के आधार पर

निर्धारित करते हैं, बड़ी इकाई में और छोटी इकाई प्राय एक्साइज इयूटी में फर्क करते हैं। मैं चाहता हूँ कि उसी प्रकार से आप को इन मिलों में भी फर्क करना चाहिये। इसी प्रकार से और भी आप सुविधायें उनको दें लेकिन सुविधाओं के साथ साथ यह होनी चाहिये कि वे सुविधायें मीब मस्ती के लिए नहीं, दूसरी चीजों में लगाने के लिए नहीं दी जानी चाहियें बल्कि मिलों की मशीनरी को मॉर्नमाइज करने के लिए ही उन सुविधाओं का उपयोग हो। मिलें इसके बारे में थंडरटोनिक हैं और आप भी इस की जांच करते रहें कि इन सुविधाओं का इस्तेमाल मशीनरी को मॉर्नमाइज करने के लिए हो रहा है या नहीं। किसान और मिलों का हित, वेब और सरकार का हित सब एक बुरसे से मुझे हुए हैं। इस दृष्टि से इस पर आप को नए तरीके से, क्रांतिकारी तरीकों से सोचने की प्रावश्यकता है। इस का कारण यह है कि हमारे ग्राम्य जीवन का, उस की इकोनोमी का यही गन्ना एक आधार है। इस उद्योग को आप को मरने नहीं देना चाहिये। इस के प्राय को पुनर्जीवित करना चाहिये, इस को नई जिन्वगी प्रदान करना चाहिये, इस की प्राथमिक बचाने का प्रयास करना चाहिये।

इन शब्दों के साथ मैं इस विधेयक का स्वागत और समर्थन करता हूँ।

SHRI K. SURYANARAYANA

(Eluru): Sir, the main object of this Bill is to ensure that sugar mills start crushing cane without undue delay, so that the interests of the cane growers are protected. As I understand it, for the last several years, the sugar-cane growers, particularly cooperative sugar factories, have represented to the previous Government and this Government. They have not been given due consideration. They have huge over-heads. There are nearly 86 mills, including those in UP and Bihar which are leading in this regard. The reason for this position is that the sugar cane growers are not capable of paying the cane price fixed by the State Governments. The Andhra Pradesh Government has directed the factories to give Rs. 120 irrespective of the rates fixed by Government, viz., ranging from Rs 8.50. When we raise it here, we are told that it is the look-out of the State Government. When we raise it there, they say it is the responsibility of the Central Government.

The sugar factories, particularly the cooperative sugar factories have

no voice in this country. It is an industry which is simply producing and supplying to the Government of India. In my opinion, it is only the Government of India which has been benefited. It is taking away the excise duty without providing any service to the people and to the growers, or providing inputs. The cost of production in the factory has also gone up because of the recommendations of wage board etc. This is my experience. The sugar industry is at present in a bad shape. That is why the Government has come into the picture after many years. Last year, at the beginning of the cane crushing season, viz., 1st October 1977, the sugar mills were having a carry-over stock of 15.75 lakh tonnes of sugar from the previous crop. The year 1977-78, upto 30th September, produced a record crop of about 182 million tonnes of sugarcane. The production of sugar also broke all previous records and was 64.72 lakh tonnes against 48.40 lakh tonnes produced during the previous year. The releases of sugar from the sugar mills during the crop year, 1977-78 were 44.76 lakh tonnes of sugar for internal consumption and 2.53 lakh tonnes for export, or a total of 47.29 lakh tonnes. Thus, at the end of the crop year i.e. 30-9-78 the mills were left with a staggering stock of 33.18 lakh tonnes. This is an unprecedented stock of sugar with the mills, and this has created numerous problems for them. Their godowns are full to the brim and they are incurring huge interest etc. charges on the stocks held by them.

Just now, the Minister said that the open market price was Rs. 220. Taxes and excise duty come to Rs. 39 or Rs. 40. Thus it comes to one-fourth. Before we replace this Ordinance by this Act, Government should consider how to get rid of the taxes.

The open market prices of sugar fallen steeply. The new sugarcane

crop is also reported to be almost as big as that of 1977-78. The Government is rightly applying pressure to the sugar mills to start crushing of cane early, to safeguard the interests of the cane growers. The sugar mills are in a really difficult position. According to my information, they have been given notice that they will be taken over if they do not start crushing by 30th November. In some areas the season has not yet started. Without noticing the variations in local conditions, they have given notice and come out with an ordinance. That is why it has come in the Press that 165 factories are to be taken over. Without knowing the facts, without caring for the local conditions, they pass an order. We the farmers do not hold any brief for the mills because the mills are not looking after the interest of the growers. Sugar industry has come down to a halt because all these years, they were having the old, rotten, out-moderned machinery in U.P. and Bihar; they are 50 or 60 years old. They cannot crush more than a very limited capacity. They have not been modernised though in the olden days they reaped heavy profits. Now they have come with this proposal. Why three years only? Why do they not nationalise them straightaway? Do they want to modernise the mills and remove the old machinery and put the old management? Do you want to spend public money for this and then give them back to them? I am prepared to ask for their nationalisation and even in 1969 the entire Congress, when the Congress was one, we passed a resolution for nationalising the sugar industry. But neither the previous government nor this government had considered all those things. We have been encouraged to start cooperatives. Several times I wrote to the previous government and to this government also. They want to eliminate middlemen so that the cane growers could get a remunerative price for their crop and consumers could

[Shri K. Mayathevaryana]
get sugar at reasonable prices. The farmers have now become bonded labour, bonded shareholders. Even though they have paid their share capital, that has already been deducted, every year they are told that they must pay Rs. 5 extra for all these things, Rs. 5 per tonne. This is additional share capital, when the share capital has already been exceeded. There is the bylaw and other things but people do not know; ordinary men do not know; only some people, officials know the exact position. We passed that bylaw and now it has come to my neck in the society because every time they are asking. In 1968-69 the number of cooperative factories were 69 and private factories were 136 together there were 205 factories; in 1977-78 co-operatives are 129 and private 158; together they are 287. All the 129 factories are modernised; they are running. Some factories are there; local conditions vary. The Government of India's policy has ruined the sugar industry in South India. In Andhra in 1974 when we started cooperative factories, the price was 149, agreed price, in the entire country. All of a sudden you appoint a committee, ICS Officer is appointed; he does some calculation or miscalculation. On what basis have they calculated and arrived at 117? I asked that question then. In U.P. and Bihar it was fixed at a particular level to satisfy some officers, some people there, to satisfy a Minister in the then Cabinet. Now this Government also is doing the same thing. They can nationalise the whole thing. This is the only industry which has been organised on cooperative lines to get benefits to farmers.

This industry has been ruined so far as farmers in South India are concerned. Yesterday I raised the question of the price of wheat and the price of rice. There is no differentiation between the earlier Government and this Government so far as agriculture is concerned. When I raised the issue four or five years ago, they said that in UP and Bihar the per-acre yield of

sugarcane is less than in South India. Suppose I grow something for which the local climatic conditions are not suitable, suppose I grow apple and I do not get even one apple, will you give compensation to me? In that way, if you want to help the farmers in northern India, please give money from the exchequer. You should not help them at the cost of the farmers in South India, because you have developed these crops only recently. Andhra has produced sugarcane as early as 1847 in the Godavari area. One Mr. Cotton surveyed the Godavari area and has given the figures in this book entitled "The Engineering Works of the Godavari Delta—A descriptive and historical account" published by the Madras Government in 1896. Here Mr. Cotton says:

"I should not omit in this paper to mention that the prosperity of Rajahmundry has now as sound a foundation as possible in a foreign trade of the safest kind. It has now six staple articles of commerce, viz., (1) Sugar to England, (2) Rice to Bourbon, England and France, (3) Gram to Bourbon, (4) Tobacco to various places, (5) Hemp to England and (6) Oilseeds to England and France."

He has also given a statement showing the value of goods exported by sea from the District of Rajahmundry from 1843-44 to 1850-51. Articles worth lakhs of rupees have been exported every year. That is the tradition of Andhra. That shows how they were advanced even in those days and how they were sacrificing irrespective of the price or income they got. The Andhra sugar industry now has been ruined. One factory in Andhra - The Bhimadole Cooperative sugar factory of which I am the Founder-Chairman, has no capacity to pay one instalment to the Industrial Finance Corporation, even though it has crushed cane or five full seasons. The Government of India and the State Government are standing surety for our loans, but they are not collecting the money from them.

They want to attach only the shareholders' property. I have paid Rs. 10,000 towards share capital after borrowing from the banks and by way of interest alone I have paid Rs. 8,000 in the last six years.

Instead of appointing several commissions against politicians, I request the Government to appoint a commission against some of the sugar factories who have spent more than our factory I demand this from Bernalaji. The Finance Ministry, the Home Ministry and the Agriculture Ministry promised several times to order an enquiry but they have not acted. I want to give a list of 2 sugar factories which were commissioned in 1974-75. I have spent only Rs. 3.3 crores only on my factory, out of which Rs 1.47 crores were spent on machinery, whereas some factories have spent Rs. 4 to 6 crores out of which Rs. 2 to 3 crores were spent on machinery. I want the Government to enquire into this matter.

I have been representing many times "Please allow us free sale" and they did not agree. But now that the farmers in northern India are suffering, they have come out with the introduction of dcentrol.

So. I would request Shri Barnala to enquire how they lost in 1975. Though our Co-operation Minister has also sent a team and the have examined the position, they have not given any report.

MR DEPUTY-SPEAKER: Unless he concludes, I will call the next speaker.

SHRI K. SURYANARAYANA: I hope the Government will give due consideration to all my suggestions, particularly enquire how those who have spent more have benefited and how those who have spent less have lost. This is my only request.

श्री यमुना प्रसाद शारदा : (रीवा) : उपाम्यस महोदय, जिस विधेयक पर हम लोग चर्चा कर रहे हैं यह एक सही विद्या में कथम तो है लेकिन वस्तुतः यह

कोई स्थायी हलाक नहीं है। हमारे बेस में इन चीनी मिलों में प्रसीम अनप्राप्त कमावों है और इस कमाव के लिए उन्होंने न केवल कम उत्पादकों को नुस्त है बल्कि उपभोक्ताओं के साथ भी उन्होंने बहुत बड़ा प्रत्याय और शोषण किया है। इतना ही नहीं, इस सरकार को भी उन्होंने ने धोखा दिया है। हम देखते हैं कि गन्ने की जब कभी कीमत तब की जाती है तो कभी भी उत्पादकों के साथ न्याय नहीं किया जाता, इस बात पर विचार नहीं किया जाता कि वस्तुतः उत्पादन का खर्च कितना है। गन्ना उत्पादन के लिए किसान को भी खर्च करना पड़ता है कभी भी वह पूरी राशि तय हो नहीं की जाती है और फिर जो तब भी होती है वह भी उन को मिलती नहीं है। प्रथम पिछले साल हम लोगों ने देखा कि यद्यपि राज्य सरकारों ने बारूक साईं बारूक रुपये प्रति विन्टल गन्ने का भाव तय किया लेकिन किसानों को यह किमत मिल नहीं सकी क्योंकि उन को विवचन कर दिया गया कि वे कम भाव पर अपना गन्ना बेचें। पश्चिमी उत्तर प्रदेश में तो स्थिति यह है कि गन्ने का अधिकतम भाव तो आठसाली बरीरुके लिये देखा जाता है जिसमें तो उन की तूट होती है, पूरा पैसा उन को वहां मिलता ही नहीं और जो गन्ना वह चीनी मिलों को भी देते हैं उस में भी जो बहुत बड़े बड़े किसान हैं वह तो सरकार द्वारा निर्धारित की हुई कीमत पा जाते हैं लेकिन जो छोटे किसान होते हैं उन को तो मिल नेट से परिचया मिलती नहीं है, उन का गन्ना वहीं बड़े किसान खरीदते हैं। वह चार रुपये, पांच रुपये और पिछले साल तो साढ़े तीन रुपये प्रति विन्टल के भाव से भी छोटे किसानों से गन्ना खरीदा गया। इस तरह किसानों की तूट हुई। किसान बरबाद हो गया। उन की प्राथिक स्थिति समूल नष्ट हो गई क्योंकि कि कितना तो उसे खर्च करना पड़ा और चार रुपये साढ़े चार रुपये प्रति विन्टल उसे कीमत मिली। इतना ही नहीं, जैसा कि पूर्व बस्ताओं ने कहा और इस के पहले भी इस पर बहस हो चुकी है, कुछ गन्ना तो लोगों को जला देना पड़ा क्योंकि उनको खरीदने वाला कोई नहीं था। विवचन हो गए, साचार हो कर उन को यह हानि उठानी पड़ी। यही नहीं, जो कुछ चीं यह छोटी मोटी रकम है, एक तो इतनी कम यह रकम होती है, वह भी समय पर उन को मिलती नहीं है। ये चीनी मिल मालिक गन्ना खरीद लेते हैं, लेकिन उन को पैसा देते नहीं हैं। प्रथी माननीय मंत्री जी ने कहा कि पिछले साल का 53 करोड़ रुपये बकाया है और सन् 52 से देखें तो सी करोड़ रुपये से भी ज्यादा रुपये मिल मालिकों के ऊपर बकाया है। गन्ना उत्पादकों को वह नहीं मिल ।।

किसान किस तरह से गन्ने का उत्पादन करता है कर्ज लेता है, किस तरह से खाद देता है, किस तरह से कीटनाशक बचाव देता है, पानी देता है, विचारी कैसे उस को मिलती है, कीजस किस तरह से मिलता है, बीजल पल्प से किस तरह से वह पानी देता है, इन सब बातों पर विचार करें तो मालूम होगा कि किसान की बहुत बड़ी दुर्बला है। कितना उत्पादन-खर्च है, और कितना उसे मिलता है? हर तरह से उस की मार है। एक तरफ उत्पादन-खर्च के बराबर कीमत उस की तब न हो और फिर वह भी कीमत जो तब हो वह उस को मिले नहीं और फिर जो तककर बने वह खरीदे तो

[श्री मनुका प्रसाद शार्ली]

बस को भी अधिक कीमत पर खरीदना पड़े, हर तरह से उस को बाटा ही बाटा उठाना पड़े, हर तरह से उस को मार ही मार पड़े यह तो बड़ी बात हो गई कि—

प्रश्न गृहीत पुनः बात बस ता पर बीछी मार।

ताहि पिभाये शरणी कहहु काह उपचार ॥

हर तरह से उस की आर्थिक स्थिति को नष्ट करने का यह काम बला हुआ है। यह सरकार उन्हें संरक्षण नहीं दे पाती है और यह सरकार मिल मालिक तो और, उन को नष्टने पर तुले हुए ही हैं और इन का मुनाफा बेचिये तो बहुत सीधी सी बात है, इस प्रतिबन्ध से कम तो रिक्वटी बायब ही कहीं होती ही, यह एवरज है। कहीं ज्यादा है कहीं कुछ कम हो सकता है और साझे बायब रूपया प्रति विन्टल देखें तो 1 रुपया 25 पैसे होता है, उस पर रंग मसाला मजदूरी बचपह लगा सौजिए तो 1 रुपया 60 पैसे किलों से अधिक कीमत होगी ही नहीं बाधिये। लेकिन पिछले विनों जब दोहरी मुख्य प्रणाली बस रही थी तब वे बाट रुपये किलों और साझे बाट रुपये किलों बीनी बेचते थे जिस पर उस का 2 रुपये 35 पैसे या उस से कुछ कम का भाव दिया जाता था और कहा गया कि वे बाटा सह रहे हैं। उन्होंने बाटा कमी नहीं सहा है। पिछले साल एक्साइज में भी काफी राहत दी गई जिस के कारण उन को बचपने रुपए का मुनाफा हुआ। एक तरफ एक्साइज में भी राहत और उधर कीमत भी ज्यादा, इस तरह से खुले बाजार में बेचने पर उन्होंने भी और भी ज्यादा मुनाफा कमाया। इस प्रकार से किसानों को लूटा गया। इस के बाद भी स्थिति यह होती है कि वे किसानों का गन्ना समय पर पेरेंगे नहीं ताकि साधारण हो कर किसानों को अधिक मुकसान उठाना पड़े। अगर किसान का गन्ना जल्दी खरीद लिया जाये तो वह उस भूमि में रबी की कोई दूसरी फसल बो ले। इस प्रकार से उस भूमि का एक दूसरी फसल के लिए भी उपयोग हो जाये। लेकिन जान बूझ कर किसान को विचस किया जाता है ताकि वह उस में दूसरी फसल न बो सके।

हमारी सरकार ने एक आर्बिनेस निकाला है कि अगर बीनी मिलें समय पर वैरार्ड बूज न करें तो सरकार उन को तीन साल के लिए अपने हाथ में ले लेगी बाप ने यह ठीक किया कि सरकार मिलों को अपने हाथ में ले लेगी ताकि किसान समय पर अपना गन्ना बेच सकें और निर्धारित भाव उन को मिल सके—इतनी बात तो ठीक है। लेकिन तीन वर्ष के लिए ही क्यों? उस के बाद फिर बाप मिल लौटा देंगे। इतनी बड़ी कृपा क्यों? फिर एक मजे की बात यह है कि उन को बाप मुभाबजा भी देंगे और तीन वर्ष के बाद मिल भी लौटा देंगे। इस विधेयक के अनुसार बाप तीन वर्ष से अधिक मिल अपने पास रोक नहीं सकेंगे। अगर पांच ती टन से कम वैरार्ड की क्षमता होगी तो पांच ही रुपए और अगर इस से अधिक की क्षमता होगी तो साझे 12 ही रुपए तक का मुभाबजा दिया जायेगा। उन की मशीन भी नहीं दी जाये, गन को मुभाबजा भी मिलता रहे और तीन वर्ष के बाद फिर अपनी मिल या जायें—यह मैं समझता

हूँ बहुत ही अपमानित करण है। यह कोई सही करण नहीं है। यह तो उन के फायदे के लिए है। राष्ट्रीय आर्थिक नीति के अनुकूल भी यह करण नहीं है।

यदि बाप किसानों को फायदा देना चाहते हैं तो उस का एक ही तरीका है। बाप गेहूँ और बाबब के लिए समर्थन मूल्य उच्च करते हैं। पिछले साल गेहूँ के लिये 112.50 रु0 का भाव था। यदि किसान को इस से बस दाम मिलें तो सरकार इस को खरीद लेती है लेकिन गन्ने के लिए क्या है? गन्ने का भाव बाप ने 10 रुपया विन्टल तय किया है। अगर इस से कम मूल्य पर गन्ना बिकता है तो उस के लिए बाप के पास क्या उपाय है? जिस से किसान को उच्च रुपए का भाव मिल जाये? ऐसी कोई व्यवस्था नहीं है कि उस गन्ने को बाप खरीद लेंगे क्योंकि बाप उस को खरीद कर करेंगे क्या? बाप के पास कोई मिल नहीं है। इसलिए इस का एक ही समाधान है कि बीनी मिलों का राष्ट्रीयकरण किया जाय। अहाँ पर सहकारिता के आधार पर बीनी मिलें बनाई जा रही हैं वहाँ पर किसानों के हितों का संरक्षण होता है तथा मजदूरों के हितों का भी संरक्षण होता है। बिहार सरकार ने बीनी मिलों को अपने हाथ में लेने का अच्छा निर्णय किया है। प्रधान मंत्री जी ने भी उस की घोषणा की थी लेकिन दूसरे प्रदेशों में अहाँ पर सरकार ने मिलों को अपने हाथ में नहीं लिया है, अहाँ पर मिलों का समाजीकरण नहीं किया गया है वहाँ पर इस विधेयक के द्वारा बाप किसानों के हितों का संरक्षण नहीं कर सकेंगे। इस का एक ही उपाय है कि बाप गन्ना उत्पादकों, मिलों में काम करने वालें मजदूरों तथा उपभोक्ताओं का एक संगठन बनायें, सहकारी समितियों का निर्माण करें और उन मिलों का प्रबन्ध हमेशा हमेशा के लिए उस के हाथ में दें। इस के प्रतिरुक्त कोई दूसरा चारा नहीं है। अन्यथा किसानों के हितों का संरक्षण किसी तरह से भी बाप नहीं कर सकेंगे।

इन शब्दों के साथ मैं इस विधेयक का समर्थन तो करता हूँ लेकिन साथ साथ माननीय मंत्री जी से निवेदन करता हूँ कि हमारे बरनाला भी और भानु प्रसाद सिंह भी दोनों ही किसान हैं किसानों के हितों के प्रति जागरूक रहें, हमारी सरकार भी अपने को ग्रामीण हितों तथा ग्रामीण विकास के प्रति कृतसंकल्प मानती है जिसके लिए हम ने बचन भी दिया है ऐसी स्थिति में इस प्रकार का भावे मन से किया गया उपाय न तो किसानों को विशेष लाभ दे सकेगा और न ही बीनी उद्योग को कोई लाभ पहुंचा सकेगा। हून व्यवस्थित ढंग से बीनी उद्योग का विकास भी नहीं कर सकेंगे। आज हमारे पास 65 लाख टन बीनी है, हम उस को विदेशों में भी नहीं बेच सकते हैं क्योंकि वहाँ पर कीमत कम है। केवल साझे 6 लाख टन बीनी का सीधा ही पाया है फिर बाकी बीनी का क्या होगा? साझे 4.4 लाख टन बीनी की क्षमता हमारे देश में होगी लेकिन बाकी बीनी का क्या होगा? पिछले साल का बीनी का प्रश्नार अलग है तो एक व्यवस्थित ढंग से हमारे देश में यह काम चला हुआ है। इसको व्यवस्थित ढंग से करना है तो इसका एक ही उपाय है कि इस पर समाज का पूर्ण नियन्त्रण या राष्ट्रीयकरण हो, तभी हून अपने उद्देश्य की, जो इसमें घोषित किए गये हैं, पूर्ति कर सकेंगे।

इस शब्दों के साथ मैं इस विधेयक का समर्थन करता हूँ।

SHRI K. MAYATHEVAR (Dindigul):
Mr. Deputy Speaker, Sir, I welcome this Bill subject to the condition that it is brought with bona fide intention and with the object of safeguarding the interest of the farmers who are undergoing untold hardships and difficulties in South, especially in Tamil Nadu this year.

I need not mention repeatedly that this Government is discriminating in the fixation of price for paddy grown in the South compared that fixed for wheat, which is nearly three or four times the price fixed for rice. It is done with the object of supporting wheat and not to support rice grown in the South. Even in the language issue, you are discriminating. Therefore, I request that the Government should not discriminate in the price fixation. I would request the Government to consider very sympathetically the payment of a higher price to the farmers in Tamil Nadu.

Specifically speaking, this year, the price has fallen in Tamil Nadu due to various reasons which are well known to the hon. Minister of State in the Ministry of Agriculture, Mr. Barnala and the hon. Prime Minister.

A few weeks back, Mr. Kolanthai-velu, the hon. Minister of Agriculture in Tamil Nadu, and Mr. Ponnaian, the hon. Minister of Transport, called on the Prime Minister and the Minister of Agriculture. I come to understand that they pleaded with them for enhancing the price fixed for cane and also for subsidy. I am told by them specifically that neither the Prime Minister nor the Agriculture Minister were sympathetically considering their request. This is a very peculiar situation. I am told that the Prime Minister was not even hearing the hardships and the difficulties of the farmers in Tamil Nadu. I strongly condemn such an attitude of the Prime Minister and the hon. Minister of Agriculture.

I request the Government to pay bonus to the employees of the various

mills in sugar industry. Speaking from my personal experience, though I am not an employee of any sugar mill, I have got some practical experience, which I had from my constituency, from Tamil Nadu and from various States in the South, I would say that the employees working in mills in the sugar industry are not being protected as compared to those in mills in other industries.

Regarding the payment of bonus, Tamil Nadu Government could pay a certain amount this year. The State Government could pay fifty per cent of bonus for Deepavali and fifty per cent for Pongal. For that also the State Government represented and pleaded strongly for Central assistance so that they could pay the full amount for Deepavali. But this also seems to have been denied by the Central Government. If you are going to deny all the requests and all reasonable bona fide recommendations of the Tamil Nadu Government, I do not think that you are having any interest in safeguarding the interest of the farmers of Tamil Nadu, much less of the South. I want to emphasise this point repeatedly. I may not be wrong and failing in my duty by saying so.

In every mill, as we all know, the farmers are contributing a certain amount to the mills as their deposits. The mills are taking Rs. 5 or Rs. 10 for every supply of cane in course of their supplies to the mills for crushing. There is, therefore, a lot of money accumulated with the various mills in every farmer's name. I am told by the farmers that even the interest accrued in favour of their contributions is not being paid to them. In Tamil Nadu, the State Government was paying the interest accrued in favour of the contributions made by the farmers by way of bonus to the farmers who were members of those mills by supplying cane grown by them to those mills. I request the Central Government to consider this point favourably and give a considerable aid and finan-

[Shri K. Mayathevar]

cial assistance to the Government of Tamil Nadu and other southern State Governments to protect the interests of the farmers.

Finally, in clause 5 of the Bill, you are appointing the Custodian for the control and the management of various mills which are to be taken over by the Government. It is a welcome feature. But as far as I know and you all know, the IAS officers and high officials, although they are more intelligent than the farmers, are ordinary human-beings and they are unable to understand the practical problems and difficulties of the farmers on the one hand and they do not understand the real and bona fide difficulties of the employees on the other hand. Therefore, in the interest of the employees of those mills and in the interest of the farmers who are members of those mills, I would plead with the Government to appoint an advisory committee to give advice to the Custodian of the mills. I am not pleading for the appointment of an advisory committee at the Central Government level or at the State Government level. That is not required as far as my opinion goes. I would request the Government to appoint an advisory committee to give advice to the Custodian of the mills and that advisory committee should consist of members and the representatives from the employees on the one hand and the farmers on the other hand. The worst sufferers are the employees and the farmers.

With these words, I conclude my short speech and I convey my thanks to the Chair for giving me this opportunity to speak on the Bill.

बीजवी प्रतिष्ठाको रंगनेकर (बजई उत्तर-उपजायल मज्ज) : महोदय, मैं तो ज्यादा समय नहीं लेने वाली हूँ। इस बिल का विरोध तो कोई नहीं कर सकता है। लेकिन मेरे ज्यादा से यह एक हाफ हाउंड मेजर है। इसके लवाल बिन्दुल हल होने वाला नहीं है। जिन के लिए यह बिल लागू होगा, उनके से जो उत्पादक हैं, उन को इतने ईको ज्यादा फायदा होने वाला नहीं है।

उपजायल महोदय, आप बोलें कि बहुत से मेजर लोगों ने यह कहा कि गुजर इन्फ्लूडी काफी बरत हो रही है। मैं ऐसा नहीं मानती हूँ। कैंटन गवर्नमेंट से थोर स्टेट गवर्नमेंट से ज्यादा से ज्यादा सहूलियतें, महापाट्ट में तो हम ने देखा है, चीनी मिलों को मिलती हैं। जब ये गुजर मिल बताते हैं तब भी मेजरपुस्तकर करते मेजरमल कोप्रोमोशिव से उनको मदद मिलती है और यह मदद जो डिवेलप एरियाज हैं उन में पवाल बरहेंड और जो बनडिवेलप एरियाज हैं उन में 65 परसेंट मिलती है। उनको इस मदद के बारे में कोई दिक्कत नहीं है। आप मिलों के मुनाफों को देखें तो बहुत से सारों से उनको बहुत ज्यादा मुनाफा होता प्रामा है। अपनी डिक्कटोल प्रामा है और उसकी बचक के सीधमें कुछ नीचे भाई हैं और इन लोगों ने बिस्वागिना बुर कर दिया है। लेकिन इतने दिनों तक इन लोगों ने बहुत मुनाफा कमाया है और वेक भी जनता को, कम्पसर्ज को बाजू में रख कर पांच पांच रुपया किलो चीनी बेची है, इस तरह से थारी मुनाफे इन लोगों ने कमाए हैं। प्रसल में तो सरकार को चीनी मिलों का मैकनलाइजेशन कर देना चाहिए था। लेकिन आप यह नहीं करना चाहते हैं। इसीलिए यह हाफ हाउंड मेजर यह जोर लाये हैं।

इस बिल के दो पार्ट हैं। पहले में कहा गया है कि जो मिलें समय पर शुरू नहीं करती हैं उन को अपने लावे में ले लेंगे। मैं आपके सामने एक सीरियस बात रखना चाहती हूँ। इस बीच का सेबोटाज करने की कोशिश डिपार्टमेंट से ही हो रही है। मेरे पास यह कार्फिकेशन मन्थर है इंडियन गुजर मिक्च एसोसियेशन का। इसका नम्बर है 56/111 आप 1978। यह पंद्रह नवम्बर, का है। इस में एसोसियेशन ने साफ साफ बताया है प्राइनेस निकलने के बाद—

I will quote :

"The ordinance was considered by the Committee of the Association at an Emergent Meeting yesterday. The matter has been also discussed personally with the authorities."

प्रापोटिडीज के साथ बरतलती दिक्कत करने के बाद उन्होंने कहा है कि हम इस में से कीड़े खसल निकालेंगे। उन्होंने कहा है :—

"It is understood that Government is likely to accept any reasonable explanation in this behalf and factories should not apprehend any particular difficulty in starting according to their normal schedule."

इसका साफ मतलब यह है कि प्रापोटिडीज उन से किसी हुई है और मिल कर सको सेबोटाज करने की कोशिश में हैं। इसी कारण एक्सीलियेशन ने कहा कि बचरापो मत। इतना ही नहीं एसोसियेशन

ने घुसी की घुसी इन्फ्लूकॉन्स दे दी हैं। यह भी कह दिया है कि अगर गन्ने की कीमत बढ़ी भी जाती है तो भी बचराने की कोई जरूरत नहीं है और अगर हम परसनकी रिजर्वेंट करेते तो यह बात भी सुनी जाएगी। यह सब सम्बन्ध में कहा गया है। मैं कहना चाहती हूँ कि इस की जांच संजी महोदय को करनी चाहिए और पता लगाना चाहिए कि कौन है जो यह प्राश्चस्वानन दे रहा है और कह रहा है कि अगर आप परसनकी धा कर डिफिकल्टिज पैस करना चाहेंगे तो आपको परसनल हीरिचिस मिलेगी। जस्दी से मिले न शुरू करने के बारे में हमारी सुनवाई होगी। आपने इस काम के लिए जो प्रोसीजर निर्धारित किया है वह बहुत टाइन कंप्यूमय प्रोसीजर है और उससे कुछ फायदा नहीं होगा।

आपकी स्टेटमेंट से मालूम होता है कि जिन मिलों ने किसानों के गन्ने का पैसा नहीं दिया है उनमें से केवल छः के खिलाफ आपने एक्शन लिया है। हमारे पास लिस्ट है जिस में तीस तीस लाख तो मजदूरों की मजदूरी नहीं दी गई है और एक करोड़ से भी ज्यादा गन्ने वाले किसानों को गन्ने की कीमत बढ़ा नहीं की गई है। मजूर फंड्री वाले किसान को भी चुलते हैं और मजदूर को भी चुलते हैं। तीस लाख रूपया किसानों का नहीं दिया और सतरह लाख रूपया मजदूरों का नहीं दिया। आप उनको परमिशन दे देते हैं पीनी बेचने की तो उस पैसे का वे अपने कामों में इस्तेमाल कर लेते हैं। अब किसानों का और मजदूरों का पैसा कौन देगा? क्यों नहीं ऐसी फीकटियां को आप बचने कच्चे में ले लेते हैं लेकिन ऐसा आपका इरादा दिखाई नहीं देता है। संरक्षण प्रदान करने का ही आपका इरादा है। अगर पैसा तो उन को दे देते हैं लेकिन क्या गारण्टी है कि वह पैसा बाद में आपका वापिस मिल जाएगा? ऐसे हाफ हाटिड मेजर्स से कुछ काम नहीं होगा। अगर आप यह समझते हैं कि गन्ने की गारण्टी प्रॉब्लम ये लोग दे देंगे तो यह आपकी भूल है। इन लोगों का एक तरीका है। ये लोग उनको कर्ज देते हैं। नहीं तो और कुछ योद्धा देते हैं और उनको बाकी का पैसा नहीं देते हैं। इसके लिए एक कामग्रीहिसिब बिल बनाना चाहिए जिससे उनको भी गारण्टी मिलेगी और मजदूरों को भी गारण्टी मिलेगी। आज बहुत जगह प्रोसीजेंट कन्ड का पैसा नहीं मिलता है, बीनस नहीं मिलता है मजदूरों को और गन्ना उत्पादकों को भी कोई गारण्टी नहीं है। लेकिन मलिकों का मुनाफा बचता है।

एक्सपोर्ट के बारे में आप देखें कि उनका जो कन्ट्रॉल है वह भी गलत है। उनकी एंटीडिप्लोम की बुक की रिपोर्ट है प्रोडक्शन के बारे में भी और एक्सपोर्ट के बारे में भी। उन्होंने कहा है कि 6.4 लाख टन बाकी फोसिलिटी है एक्सपोर्ट करने की। अब तक 1973-74 में उन्होंने 4.39 लाख टन एक्सपोर्ट की, इन्होंने भी उनको मुनाफा होना था। इस तरह कहते हैं कि 6.4 लाख टन एक्सपोर्ट करने की फोसिलिटी है। फिर भी चिन्ताते हैं कि हमें मुनाफा नहीं है, हम कहां से किसानों का पैसा दें। एक तरफ सरकार

के सामने प्रोपोजल रखते हैं कि आपको गन्ना उत्पादकों को संरक्षण नहीं देना चाहिए। इन्होंने बताया है कि उनकी पांचों उंगलियां भी में रहती हैं, और हमारी सरकार इनके खिलाफ कुछ नहीं करती है। इसलिए मेरा कहना है कि आपको एक कदम उठाना है और वह यह कि इन मिलों का राष्ट्रीयकरण करना चाहिए और गन्ना किसानों की जो कीमत है वह मिलेगी इसका प्राश्चस्वानन सरकार वेगी तब ही काम होगा। नहीं तो हाफ हाटिड मेजर से कुछ नहीं होने जाता है। यही मुझे कहना है।

DR. BIJOY MONDAL (Bankura):
Mr. Deputy-Speaker, Sir, I welcome this temporary taking over of the management of certain sugar undertakings by the Government. It is fairly beneficial to the cane-growers as well as to the agricultural labourers, the mill workers and the consumers; this will also enable us to maintain the production and the consumers will also get sugar at a reasonable price. We have found that, whenever there has been any crisis, Government has come forward to take effective steps to tide over the crisis. We have seen, in the matter of sugar policy, that Government has removed the control and thereby they have made sugar available to the consumers at a reasonable price. Partial control and rationing created an anomaly where the problem of black-marketing and non-availability of sugar was continuing. Naturally, the sugar policy that has been adopted now by the Government is an effective one and will be beneficial to the consumers.

Definitely, before taking over the management of the sugar undertakings some hearing should be given to the management, so that, if there is any difficulty, it can be mitigated. In the Bill there is such a provision. It is reasonable that some hearing should be given to the sugar management. I support it.

14.00 hrs.

A provision has been made in the Bill that some monthly amount should be paid to the sugar management. I think, it is an anomaly. This amount should not be paid. A suggestion has

[Shri Bijoy Mondal]

been made that rupee one per tonne be given to the mill-owner. But where there is loss, why should Government pay to the mill-owners this amount? I do not know why the Government has taken this step to pay them. So, in this context I suggest that a national sugar policy should be declared by the Government and if required, sugar industry should be nationalised so that..

14.01 hrs.

[MR. SPEAKER in the Chair]

MR. SPEAKER: You will continue later after the privilege matter is over.

14.02 hrs.

MOTION RE. THIRD REPORT OF
THE COMMITTEE OF PRIVILEGES
—Contd.

MR. SPEAKER: Now we take up further consideration of the privilege matter.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave notice of a privilege motion against Mr. Stephen. You were not in the Chair.

MR. SPEAKER: I have called for his comments. Mr. Govindan Nair.

SHRI SHYAMNANDAN MISHRA (Begusaral): I am on a point of order. That is with regard to this motion.

I think we are departing from the practice that has been in vogue in the House of Commons and even in this House to a certain extent. Therefore, I am drawing your kind attention to it. After the consideration motion is adopted, the first thing or the House to do is to hear the alleged offender or contemner and then alone the House can go into the substance of the matter. That is not being done. The Chair's duty is to call upon the alleged con-

temner or the offender to first make the submission and in the light of the submission, the House can go into a meaningful discussion of the substance of the matter.

Then again, Mr. Speaker, the practice that is in vogue in the House of Commons and which has been followed in this House in the case of Mr. Mudgal is that after the motion was made and the alleged offender had made the submission, the alleged offender was asked to withdraw from the House so that in the absence of the person affected a proper discussion could take place. Therefore, it would be my submission to you that you should call upon Mrs Gandhji to make her submission in this regard.....

AN HON. MEMBER: Why not the other two?

SHRI SHYAMNANDAN MISHRA: Yes, and the other two also. Now she happens to be in the House. I came to learn that she would be making her submission at 3 O'clock and therefore, I wanted to draw attention to the practice in this regard. So you should call upon her to make the submission and also the others. I think their attendance should also be ordered. Then the affected persons should be asked to withdraw from the House when the House goes into a full consideration of this. Then, in the light of those submissions, the House can proceed to discuss the matter. That is my submission. You should follow the practice. If you want, I can refer to the procedure in the Lok Sabha in 1951 as it was followed then in the Mudgal's case. The same practice should be adopted.